(b) if so, the name of the industries which are given subsidy in the cost of power supply, the extent of subsidy given to each of them and the criteria adopted while subsidising these industries?

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THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHE-SHWAR PRASAD): (a) The fuel policy committee has stated in its report that there is generally no case for subsidising the cost of power supply to any industry.

(b) No subsidy in the cost of power supply to the industrial consumers is being given.

720. [Transferred to the (,th December, 1974}

Reorientation of the Industrial Development and Regulation Act

721. SHRI S. J TILAK SHRI KRISHAN KANT SHRI KALI MUKHERJEE SHRI A. G. KULKARANI SHRI SHYAM LAL GUPTA:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government have decided to reorientation to the development and regulation act; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) and (b) Based on the experience of working of the Industries (Development and Regulation) Act, 1951 over the years and the needs of the economy, the Government has consideration comprehensive proposals for amendments to the Act. The proposals when finalised will be brought before the Parliament in the form of an amending Bill.

Decision to bold Elections in the Union **Territory of Pondicherry**

722. DR. Z. A. AHMED: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have taken a decision to hold elections in the Union Territory of Pondicherry; and
 - (b) if so, by when they are to be held?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, sir.

(b) Thedeciiion will betaken at the appropriate time.

Indo-Syrian Talks

- 723. SHRI V. V. SWAMINATHAN: Will the Minister of ATOMIC ENERGY be pleased to state:
- (a) whether it is a fact that the Indo-Syrian talks were held recently for the building up of nuclear reactor;
 - (b) if so, what are the details thereof?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) No, sir.

(b) Does not arise.

Staff in the Office of the Commissioner for Scheduled Castes and Scheduled Tribes and (he **Director General Backward classes** Welfare

724. SHRI N. H. KUMBHARE: SHRI JAMNA LAL BERWA: SHRI B. RACHAIAH: SHRI N. P. CHAUDHARI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the staff strength each of the office of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director General. Backward classes Welfare, and other subordinate offices under them for each year since 1966 together with the percentage of Scheduled Caste/Scheduled Tribes persons, separately, in various grades of these two offices; and
- (b) the work load of these offices during the above period in terms of the receipts and the letters issued by them together with the reasons for enlargement or reduction in their activities?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Two statements giving required information are attached at Annexures 'A' & 'B'. [See Appendix XC, Annexure No.

(b) A statement showing the receipts and number of letters issued is attached at Annexure'C Besides assisting the Commissioner for Scheduled Castes and Scheduled Tribes in the discharge of his functions, the organisation of the Director General. Backward Classes i Welfare advises and assists the Union Govern-i ment and the State Governments in formulation I and implementation of the developmental pro-

grammes and policies, watches the progress in the field, liaises with the State authorities, undertakes special studies and periodical assessment etc. most of which does not get reflected in the receipts and letters issued. The workload of both th-3 organisations has been increasing due to the rising tempo of developmenta efforts. [See Appendix XC, Annexure No. 44)

Power supply in Bihar

725. SHRI SHYAM LAL GUPTA: Wil the Minister of ENERGY be pleased to state:

- (a) whether the Bihar Chamber of Commerce and Industries have submitted a memorandum to the Government of India for augmenting power supply to industries in various regions of Bihar: and
- (b) if so, the details of the memorandum submitted and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHE-SHWAR PRASAD): (a) and (b) At present, there are no power cuts in Bihar. We are not aware of any memorandum being submitted by the Bihar Chamber of Commerce and Industries regarding augmenting power supply to industries in various regions of Bihar.

Seizure of documents from hostile Nagas on their activities

726. SHRI SHYAM LAL GUPTA: Wi I the Minister of HOME AFFAIRS be pl

- (a) whether Government have seized some documents from the hostile Nagas showing their activities: and
- (b) if so, what are the details thereof and the number of persons arrested in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

m (b) Documents captured by security forces during operations show irrefutable evidence of the underground Nagas continued adherence to a policy of "armed struggle for sovereign independence". Capturei documents reveal that they continue to seek assistance from China and there is evidence of intention of a groun of underground Nagas to go to China. It is clear from these documents that the underground Nagas are in no mood for reoonciliation within the Indian Union.

to Questions

The security forces have apprehended 31 members of the China going Naga gang in recent operations.

World Bank Loan for Coal Industry

- 727. SHRI VEERENDRA PATIL: Will the Minister of ENERGY be pleased to refer to the answers to Unstarred Question 350 and Starred Question 824 given in the Rajva Sabha on the 4th August, 1972 and 30th August, 1974 respectively and state:
- (a) th? names of the companies whose mines were nationalised and which raised by public issue fresh capital twice their original capital since World Bank Loan for coal industry;
- (b) the amount of losses, capital and revenue separately, as riponed in the latest published Accounts and Directors Report relating to coking and non-coking mines; and
- (c) the face value of their shares and the quotations in recognised stock exchange as on 31st March in 1971, 1972, 1973 and 1974?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF S1DDHESHWAR PRASAD): (a) and (o) The names of all the companies whose coal mines were nationalised under the Coking Coal mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973, are given in the schedules to these Acts. The specific information now asked for regarding the extent of fresh capital raised by these companies is not readily available. Several petitions challenging th; validity ofthese Acts, the quantum of compensation amounts provided iherein and allied matters are subjudiee before different Courts. The capital claimed to have been raised by these companies prior t<* take-over of the mines their assets and market values are amongst the matters that might have to be considered by the Courts.

(b) Accounts are not maintained separately for the Companies taken over, or for coking and non-coking mines. The financial results of the Bharat Coking Coal Limited havs been brought out in the Annual Report of the Company placed earlier on the Table of the House.

The Coal Mines Authority consists of a large number of pre-dominantly non-coking